

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 27th February, 2024

HC.XI-08/2023/20/RC: The Gauhati High Court has been pleased to amend the Rule 121 of Chapter 9 of the Gauhati High Court Civil Rules and Orders in the following manner:

"121. All judgments, proceedings and depositions should be written only on one side of A4 paper, one quarter margin of every sheet being left blank. Long judgments must not be recorded on the order-sheet. [See also Rule 337(1)]. All judgments and orders shall carry paragraph numbers in seriatim."

The above amendments shall come into effect immediately.

By order,

Sd/-

Shri Sunil Kumar Poddar

REGISTRAR GENERAL

Memo No. HC. 08/2023/21-44/RC dated 27/02/2024

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Vigilance/Judicial/Admn /Estt.) Gauhati High Court, Guwahati.
7. The Registrar —Cum-- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Bench, Naharlagun. *(He/ She is requested to circulate this Notification among all the District and Sessions Judges of the concerned State.)*

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